

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No. 3028 of 2014

Registrar (Judicial), Orissa High Court ... **Petitioner**

None

-versus-

State of Odisha and others ... **Opposite Parties**

Mr. Debakanta Mohanty, Addl. Govt. Advocate
Mr. Manoj Kumar Mishra, Senior Advocate
Mr. S.K. Padhi, Senior Advocate
Mr. D.P. Nanda, Senior Advocate
Mr. K.P. Nanda, Advocate

CORAM:
THE CHIEF JUSTICE
JUSTICE G. SATAPATHY

ORDER
04.05.2023

Order No.

11. 1. A reply of Opposite Party No.5 sworn to by Dr. S. Raghavan, Scientist-D working in the Regional Occupational Health Centre (Southern), Bangalore has been filed and handed over in Court today. Soft copies of the said affidavit be served through e-mail on learned counsel appearing for other parties within one week.

2. Mr. Manoj Kumar Mishra, learned Senior Advocate appearing for National Institute of Occupational Health (NIOH) points out that the State Government does not appear to have implemented the recommendations in the report titled “Environmental Health and Safety Issue in Cold fire Thermal Plants” framed by the Committee of Experts which was submitted to the Central Electricity Authority, Ministry of Power and which was referred to by the Supreme Court of India in its judgment dated 31st February,

2014. He submits further that individual affidavits of the entities/companies which are running Coal Fired Thermal Power Plants should also be called for to ascertain if they are adhering to the guidelines and parameters as laid down in the judgment of the Supreme Court as well as in the aforementioned report.

3. A direction is issued to the State of Odisha as well as the other individual Opposite Party Nos.3, 6 to 60 to file their individual affidavits before the next date on the above aspect.

4. List on 31st August, 2023.

I.A. No.5537 of 2023

5. This application has been filed by Opposite Party No.6 seeking to change its name i.e. from “Tata Sponge Iron Ltd.” to “Tata Steel Long Products Ltd.”

6. For the reasons stated in the application, the prayer is allowed. Consolidated cause title be filed within a week. The application is disposed of.

(Dr. S. Muralidhar)
Chief Justice

(G. Satapathy)
Judge